

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 24 of 2026

IN

Execution Application No. 10 of 2023

IN

Original Application No. 214 of 2021

IN THE MATTER OF:

SHAILESH SINGH

...Applicant

VERSUS

CENTRAL POLLUTION CONTROL BOARD
AND OTHERS

....Respondents

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Date: - .05.2026

Place: New Delhi

Applicant



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**OBJECTIONS BY APPLICANT TO THE STATUS REPORT FILED BY
MUNICIPAL CORPORATION DELHI DATED 29.04.2026**

1. That the present Execution application No. 10/2023 filed by the applicant concerned with the illegal operation of the slaughter house located in Ghazipur area of Delhi and this Hon'ble Tribunal vide order dated 30.10.2025 disposed off the Execution Application No. 10/2023 while observing that:-

8. Since the necessary steps have been taken, therefore, we dispose of this Execution Application by directing the Respondent No. 3 to ensure that the work of establishment of ingest/dung drying plant is completed by December 2025, as per the disclosure made in the report and the plant becomes operational by 31.12.2025.

9. Hence, the compliance report will be filed by the Respondent No. 3 by 15.01.2026. The DPCC will verify the compliance by 15.01.2026 and will also submit the compliance report by 31.01.2026 to the Registrar General of the Tribunal via email at judicial-ngt@gov.in, preferably in the form of a searchable PDF/ OCR-supported PDF

and not in the form of an Image PDF. If it is found necessary, the matter will be listed before the Bench again for consideration.

10. The Execution Application is accordingly disposed of. All the pending I.As will also stand disposed of.

Copy of order dated 30.10.2025 is annexed herewith as **Annexure A1**.

2. That the applicant on 30.04.2026 came to know about the filing of an Status Report dated 29.04.2026 filed by the Municipal Corporation Delhi with the affidavit attested on 29.04.2026 in the E.A. No. 10/2023 and date of upload of the report is 30.04.2026 therefore the applicant is filing the present objection to the Status Report.
3. That the contents of Paragraph No. 1 to 3 of the Status Report are denied. It is humbly submitted that the work of installation of Ingesta/Dung Drying plant was going on since the pendency of the Original Application and thereafter the applicant has filed the Execution Application No. 10/2023 in the year 2023 and till date even after disposing of the Original Application and Execution Application more than passing of 3-4 years the same is showing as "Completed and fully functional" without providing any satisfactory evidence even after passing of more than 37 months.

It is respectfully submitted that the respondent no. 3/MCD has filed the status report atleast 5 times before 29.04.2026 and requested this Hon'ble Tribunal to adjourned the matter by way of affidavit filed on 11.02.2025, 20.05.2025, 10.10.2025, 09.01.2026 and finally on

29.04.2026 has stated that the ingesta/dung drying plant is now installed and fully functional alongwith the enclosure of the photographs.

4. That the respondent no. 3 even in the affidavit dated 29.04.2026 does not fully disclosed the details:-
 - a) Manufacturer of the plant
 - b) date and place of purchase
 - c) warranty details of the plant
 - d) capacity of the plant
 - e) shift wise operator of the plant
 - f) total expenditure and proof of operational activity of the machine
5. That the status report filed by the respondent no. 3 intentionally filed the incomplete status report dated 29.04.2026 alongwith the photographs of the plant in order to mislead this Hon'ble Tribunal which can also be verified from the photographs itself which shows the pathetic condition of the plant and old machineries.
6. That the respondent no. 3 despite filing of the status report on swearing affidavit have continuously prayed for time extension and every time the officer have failed to complete his undertaking mentioned in the status report and now placed photographs of old machineries and equipments in order to mislead this Hon'ble Tribunal. Details of all the status report are as follows:-

SL No.	Date of Status Report	Undertaking upto	Affidavit of officer
1.	11.02.2025	Not clearly mentioned	Mr. Sanjeev Gupta, Deputy Director, Veterinary Department, MCD
2.	20.05.2025	Not clearly mentioned	Mr. Sanjeev Gupta, Deputy Director, Veterinary Department, MCD
3.	10.10.2025	December 2025	Mr. Sanjeev Gupta, Deputy Director, Veterinary Department, MCD
4.	09.01.2026	31.01.2026	Mr. Sanjeev Gupta, Deputy Director, Veterinary Department, MCD
5.	29.04.2026	"Plant Completed and Fully Functional"	Mr. Sanjeev Gupta, Deputy Director, Veterinary Department, MCD

7. That the present matter of Execution Application has been listed for more than 12 times in 37 months but the respondent no. 3 have continuously prayed for the time extension and this Hon'ble Tribunal have granted the further time extension and till date the said plant is in bad condition. The status report also does not contains the details of the action of:-
- recovery of ground water charges as per the formula formulated by CPCB in compliance of order passed by this Hon'ble Tribunal
 - recovery of water charges as per the formula formulated by CPCB in compliance of order passed by this Hon'ble Tribunal

c) criminal prosecution against the slaughter house

d) action of suspension/transfer of the failure officers

in compliance of the order dated 23 February 2023 and 12-13 May 2023 which is not considered by the Hon'ble Tribunal under Section 25 of the NGT Act, 2010 which is a violation of order passed by the Hon'ble Supreme Court of India.

8. That every order passed by this Hon'ble Tribunal contains the installation of Bio Ingesta plant but not the abovesaid points even in the Execution Application.
9. That the Hon'ble Supreme Court in the matter of M/s Triveni Engineering and Industries Ltd. Vs State of U.P. stated that:-

"31. NGT exercises judicial functions. Therefore, it is all the more necessary for the NGT to adhere to a fair procedure which is statutorily laid down of which principles of natural justice are an inalienable part. Rigor of Section 19(1) of the National Green Tribunal Act, 2010 is qua the procedure to be adopted by the NGT in conducting its proceedings. It cannot be stretched to abandon the statutory procedure laid down under Sections 21 and 22 of the Water Act and by outsourcing investigation to administrative committees by overlooking the statutory provisions and basing its decisions on the recommendation of such administrative committee. This is not within the remit of NGT.

32. As we have noticed above, this is a classic case where in the quest for doing justice, NGT has ended up doing just the reverse."

10. That the applicant on previous occasion on 20.02.2026 have also filed the Objection to the Status report filed by the respondent MCD and also wrote an email to the registry of this Ld. Tribunal to place on record the

objection on behalf of the applicant since the applicant was not able to file the objection through the website of the Ld. Tribunal on a technical issue of not able to file the reply in a disposed Execution Application which was also not considered by the Hon'ble Tribunal in the order dated 30.03.2026 passed in E.A. No. 10/2023 in O.A. No. 214/2021 which is a clear violation of order dated 05.07.2023 passed by the Hon'ble Supreme Court of India.

11. That the Supreme Court of India in the matter of Singrauli Super Thermal Power Station Vs. Ashwani Kumar Dubey and Ors. observed that:-

"17. It is needless to observe that the experts' opinion is only by way of assistance in arriving at a final conclusion. But we find that in the instant case the report of the expert Committee as well as the recommendations have been made the basis of the directions and such an approach is improper.

18. We have perused the impugned order of the NGT and particularly paragraph '16' which has been extracted above. It is apparent that the appellant(s) herein who were respondents before the NGT were not given an opportunity to file their objections to the recommendations made by the Committee constituted by the NGT which is apparent by the fact that the recommendations were uploaded on 15.01.2022 and the final order of the NGT was passed three days later on, i.e. 18.01.2022. Thus, this is a clear case of there being non compliance with the principles of natural justice. On the said ground alone the impugned order is set aside, the matter is remanded to the NGT for re-consideration from the stage of the recommendations filed by the expert Committee constituted by the NGT. The appellant(s) herein are permitted to file their objections, if they are so advised. The NG shall consider the objections, if any, filed to the recommendations and

thereafter dispose of the applications in accordance with law and after giving a reasonable opportunity to all parties."

12. In the light of above submission, the applicant is praying before this Hon'ble Tribunal for suitable actions in order to prevent further environmental damage/to direct the closure of aforesaid respondent unit immediately till compliance of the order dated 13.05.2023 and to impose heavy fine under the polluter pay principle.

Applicant

Date: - .05.2026

Place: New Delhi



Shailesh Singh

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AFFIDAVIT

I, Shailesh Singh S/o Sh. Babu Singh, Aged about 54 years, office at:- 41B, Hanuman Road, Sansad Marg, Connaught Place, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. That I am the applicant in the accompanying OA and as such am well conversant with the facts and circumstances of the case and am competent to swear this Affidavit.
2. That the contents of the present Application have been drafted by my counsel under my instructions and the same have been explained to me in vernacular language, which are true and correct to the best of my knowledge, the contents of the same be read as part and parcel of this affidavit and the same are not being repeated herein for the sake of brevity.



VERIFICATION

Verified at New Delhi on this 2 day of May, 2026 that the contents of my Affidavit are true and correct and nothing material has been concealed there from and no part of it is false.

DEPONENT

DEPONENT

ATTESTED

DESHRAJ
(OATH COMMISSIONER)
DELHI, INDIA

- 2 MAY 2026